

(e) if so, the steps taken in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Yes, Sir. Food Corporation of India had entered into an agreement in July 1980 with M/s Gurdial Singh & Co-owners for the constructions of 20,000 M.T. godowns in Tarantaran (Amritsar).

(b) and (c). The Food Corporation had recommended 1200 MT of cement for the said construction work. The actual quantity supplied by Punjab Government to the said party for these godowns is not available with the Corporation.

(d) and (e). According to the agreement entered into by the Corporation in July, 1980, the party was to complete the godowns within seven months. They could not complete the godowns even during the extensions allowed from time to time till 31st March, 1984. Hence the godowns were not taken over by FCI.

[*Translation*]

Welfare of Orphans

9046. PROF. RASA SINGH RAWAT: Will the Minister of MINISTER OF WELFARE be pleased to state:

(a) the district-wise details of organisations engaged in the welfare of orphans in Rajasthan and whether all these societies and organisations are duly elected and registered;

(b) the number of male and female children looked after by these organisations, organisation-wise;

(c) the services provided by these organisations for the welfare phans and for-orne children;

(d) the percentage of financial assistance provided by Government to these organisations, annually;

(e) whether some cases of misuse of money and forced labour from these children by some organisations have come to the notice of Government; and

(f) if so, the action taken in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (f). The information is being collected and will be laid on the table of the House.

[*English*]

Indian Labour Conference

9047. SHRI Y.S. RAJASEKHAR REDDY: Will the Minister of LABOUR be pleased to state:

(a) whether any discordant notes on new labour law—labour participation in management, were sounded at the discussions in the Indian Labour Conference on 21 April, 1990;

(b) if so, the details thereof; and

(c) when a legislation in this regard is likely to be introduced?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). The representatives of workers felt that at the Board level, workers' representatives should be 50% of the total strength of the Board. The representatives of employers recommended that to begin with, representation of workers on the board should be confined to only one representatives each of 'workmen' and workers other than 'workmen'. The State Ministers were of the view that this should be confined to 25%.